

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपमंत्री
(श्री ए० के कित्क) : (क) जी हाँ ;
(ख) यह प्रस्ताव विचाराधीन है ।

†[THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI A. K. KISKU) : (a)
Yes.

(b) The proposal is under considera-
tion.]

12 NOON

PAPERS LAID ON THE TABLE

The Gujarat Private Forests (Acquisition) Rules, 1974

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
B. P. MAURYA) : Sir, I beg to lay on
the table, under sub-section (2) of section
22 of the Gujarat Private Forests (Acqui-
sition) Act, 1972, read with sub-clause
(iii) of clause (c) of the Proclamation
dated the 9th February, 1974, issued by
the President in relation to the State of
Gujarat, a copy (in Hindi) of the Govern-
ment of Gujarat, Notification No. GHKH-
50/74-PRF-1973-74354-P, dated the 4th
March, 1974, publishing the Gujarat Pri-
vate Forests (Acquisition) Rules, 1974.
[Placed in the Library. See No. LT-8368/
74.]

[Twenty-first Report of the Commis-
sioner for Scheduled Castes and Scheduled
Tribes for the year 1971-72 and 1972-73.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
IN THE DEPARTMENT OF PERSON-
NEL (SHRI RAM NIWAS MIRDHA) :
Sir, I beg to lay on the Table, under
clause (2) of article 338 of the Constitu-
tion, a copy (in English and Hindi) of
the Twenty-first Report of the Commis-
sioner for Scheduled Castes and Scheduled
Tribes for the years 1971-72 and 1972-73.
[Placed in the Library. See No. LT-8314/
74]

†[] English translation.

Annual Report and Accounts of the Mysore State Agro-Industries Corporation Ltd., Bangalore, for the year 1972-73 and related papers

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE) : Sir, I beg
to lay on the Table :—

I. A copy each (in English and Hindi)
of the following papers, under sub-
section (1) of section 619A of the
Companies Act, 1956 :—

Sixth Annual Report and Accounts
of the Mysore State Agro-Industries
Corporation Limited, Bangalore, for
the year 1972-73, together with the
Auditors' Report on the Accounts
and the comments of the Comptrol-
ler and Auditor General of India
thereon.

[Placed in the Library. See No. LT-8368/
74]

Annual Report and Accounts of the Himachal Pradesh Agro-Industries Cor- poration Ltd., Simla for the year 1972-73 and related papers

SHRI ANNASAHEB P. SHINDE : Sir,
I also beg to lay on the Table—Third
Annual Report and Accounts of the
Himachal Pradesh Agro-Industries Cor-
poration Limited, Simla for the year
1972-73, together with the Auditors' Re-
port on the Accounts and the comments of
the Comptroller and Auditor General of
India thereon. [Placed in the Library.
See No. LT-8368/74]

The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974

SHRI ANNASAHEB P. SHINDE : Sir,
I also beg to lay on the Table a copy (in
English and Hindi) of the Government of
Gujarat (Revenue Department) Notifica-
tion No. GHM/74/143-TNC/1073/38622-J,
dated the 24th June, 1974, publishing the
Bombay Tenancy and Agricultural Lands
(Gujarat Amendment) Rules, 1974, to-
gether with an Explanatory Note thereon,
under sub-section (4) of section 82 of the

Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat. [Placed in the Library. See No. LT-8276/74].

The Annual Accounts of the Paradip Port Trust for the year 1972-73 and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Paradip Port Trust for the year 1972-73, and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in the Library See No. LT-8369/74]

Notifications under the National Highways Act, 1956

SHRI PRANAB MUKHERJEE: Sir, I also beg to lay a copy each (in English and Hindi) of the Ministry of Shipping and Transport (Roads Wing) Notifications S.O. Nos. 441(E) and 442(E), dated the 17th July, 1974, together with corrigendum S.O. No. 480(E), dated the 5th August, 1974, thereon under section 10 of the National Highways Act, 1956. [Placed in the Library. See No. LT-8277/74].

The Railways Red Tariff (Fifth Amendment) Rules, 1974

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, on behalf of Shri Mohammad Shafi Qureshi, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 602, dated the 15th June, 1974, publishing the Railways Red Tariff (Fifth Amendment) Rules, 1974, together with a statement giving reasons for delay in laying the notification. [Placed in the Library. See No. LT-8298/74].

Annual Reports of the Institute of Technology and the National Institute for Training in Industrial Engineering, Bombay for the year 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8279/74].
- (ii) Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8338/74].

MESSAGES FROM THE LOK SABHA

(I) The Additional Emoluments (Compulsory Deposit) Bill, 1974

(II) The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Additional Emoluments (Compulsory Deposit) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

Sir, I lay the Bills on the Table.